THE DEPUTY CHAIRMAN: I request the Leader of the House to convey to the Railway Minister the special mention made by the Member that a special bogey shold be arranged.

AN HON. MEMBER: The whole House wants it. (Interruptions)

THEDEPUTYCHAIRMAN:Letmeconveyittohim.Don'tinterruptthechair,youaskthechairtogiveyouprotection.ButwhenIgiveyouprotection,youinterrupt.Ireallydonotknowwhat I should do with you all.askaskbox

The whole House wants it; not only the Member but the entire House and the Chair want you to take the matter seriously. Tell the Railway Minister that a bogey should be arranged. The whole House wants it.

F. I. R. Lodged in the St. Kitts case

THE DEPUTY CHAIRMAN: Mr. R. K. Dhawan. It is his maiden special mention. Please don't interrupt.

SHRIR.K.DHAWAN(AndhraPradesh):MadamDeputyChairman,thankyouverymuchforgivingmetheopportunitytomakethespecialmention.Thispertainstotheso-calledSt.Kittsforgerycase.TheFIRhasbeenlodgedrecentlytowhichwidepub-licityhasbeengivenovertheTV,the radio and newspapers.thesupporttothe

I am making this special mention because my name has been dragged in the FIR. Although I have not been named as the accused, some newspapers have chosen to give false and misleading headlines indicating my involvement in this case.

I have reasons to believe that all this has been done to politically denigrate me. I ara used to such political denigration and character assassination. I know how much my family friends, and I had to face the onslaught of all this political humiliation during the Janata Party rule during 1977—80. We had to undergo untold suffering, hardship and misery. But I withstood all these attacks of the Janata Government and emerged unscathed from the political vendetta because I was innocent.

I also know what temptations were offered to me by the then Janata Government to buy my unflinching loyalty to Mrs. Gandhi and her family. All this was me offered to me because they wanted me to give false evidence against Mrs. Gandhi, to make false allegations her and her family. against Immediately after this new Government took over, the Prime Minister's Office took undue interest in the St. Kitts case, because it pertains the son of the Prime Minister. They asked the Directorate of Enforcement to give them full information. And when the Directorate of Enforcement refers to them certain details and in the note it says that the inquiry is still pending as Mr. Ajeya Singh has not furnished the required information asked for unker the law, what happens is that the Director of Enforcement is immediately transferred saying why did he say so, why did he in his note not say that the case had been closed? The poor Director could not close the case, because there are certain requirements of the rules under the FERA, which had to be followed. And Mr. Ajeya Singh had the audacity not to comply with those rules.

You know the handing over of the case to the CBI is unprecedented. The Directorate of Enforcement was conducting the inquiry and the Enforcement Directorate is a statutory authority. Any action being taken by this Directorate cannot be taken over by any other agency.

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It is not understood when the Directorate of Enforcement was conducting the inquiry, why the matter was referred to the CBI. If the Directorate after inquiry and after furnishing of the information by Mr. Ajeya Singh had come to the conclusion that prima-facie there was some case e aainst him, he would have been given ample opportunity to explain his case. Even if there was some doubt about the genuineness of the documents in question, nowhere under the FERA action being unby the Enforcement dertaken Directorate could be stopped. Can the Government indicate any action or any case where such inquiries were pending in the Enforcement Directorate and the case was referred to the CBI? All this has been done only to save the interests of Mr. Ajeya Singh, because all the inquiries made by the Directorate of Enforcement so far indicate that such documents do exist and there is an account to that effect. What I mean to say is that the Government should have allowed the Enforce-ment Directorate to complete the inquiries; and if it had come to certain conclusions otherwise, the Government was within its rights to initiate action. The Prime Minister's Office took so much undue interest in it. On the one hand the hon. Prime Minister, Mr. V. P. Singh, talks of value-based politics and policies — of course, I know how much values he has been adhering to for so many years in the past because I have been dealing with him for the past 22 years. But this raises certain issues and questions to which the Government must give an answer. How has the CBI stated in the FIR that the documents are forged when the investigation done by the Enforce-ment Directorate so far confirmed that such documents do exist and there is an account to that effect?

SHRI ASHIS SEN (West Bengal): Madam, how are you giving him so

{Interruptions)

much time? This is a personal explanation or... (*Interruptions*).

Mentions

DR. G. VIJAYA MOHAN REDDY (Andhra Pradesh): Whatever he has been saying are not true facts. (*Interruptions*).

SHRI R. K. DHAWAN: I do not know why the hon. Members are getting agitated. (*Interruptions*).

DR. G. VIJAYA MOHAN REDDY: For how long he is being allowed?

SHRI R. K. DHAWAN: Why are you agitated? I am mentioning certain facts. (*Interruptions*) I am addressing my submissions to the Hon'ble Deputy Chairman. (*Interruptions*).

LEADER OF THE HOUSE (SHRI M. S. GURUPADAS-WAMY): Madam, I am on a point of order. (Interruptions). Whenever a special mention is allowed, the special mention should refer to a definite subject matter. Second, the special mention should not be used as a cover to make charges or counter-charges against any person. Special mention is a special mention drawing the attention of the House and the government regarding a subject matter

SHRI R. K. DHAWAN: I have taken the permission of tha Hon'ble Chairman because my name has been mentioned to denigrate me... (Interruptions)...

SHRI M. S. GURUPADA -SWAMY: It is a point of order. I think you are a new Member to this House, please listen.... (Interruptions)... from submitting the facts.

SHRI R. K. DHAWAN: By being a new Member it does not prevent me... (Interruptions)...

SHRI M. S. GURUPADA-SWAMY: I am raising a point of order.

SHRI S. S. AHLUWALIA (Bihar): Can the Minister raise a point of order ?

THE DEPUTY CHAIRMAN: As the Leader of the House he can intervene any time.

SHRI S. S. AHLUWALIA: Madam, the Leader of the House cannot raise a point of order... (*Interruptions*)... Can the Minister raise a point of order ?

THE DEPUTY CHAIRMAN You sit down. It is for me to decide, not you. It is for me to decide which way I should allow... (Interruptions) .. Please take your seat. I have permitted him. This is my ruling, sit down.

SHRI M. S. GURUPADA-SWAMY: It is a point of order.

SHRI S. S. AHLUWALIA: Madam, I want your ruling.

THE DEPUTY CHAIRMAN: Look Mr. Ahluwalia, I told you and once again I am telling you, please take your seat. Nothing is going on record. What you are saying is not going on record. My ruling is: I have permitted him.

SHRI S. S. AHLUWALIA: You give your ruling whether a Minister can raise a point of order.

THE DEPUTY CHAIRMAN: [have allowed him to speak. That is my ruling.

SHRI S. S. AHLUWALIA: We are asking this question in accorddance with the rules... (*Interruptions*)...

SHRI M. S. GURUPADA-SWAMY: I an always draw -the attention of the House to the. procedure.. THE DEPUTY CHAIRMAN: Those who flout the rules day in and day out should not talk about the rules, sit down.

SHRI V. NARAYANASAMY (Pondicherry): Madam, may I know whether a Minister can raise a point of order *I* We want a definite ruling from you so that we can know.

डा॰ अंदरार अंह्न जान (राजस्थान) : इस सदन में कई बार कहा गया है कि स्पेशल मेंशन में इटरवीन नहीं किया जा सकता ।

SHRI JAGESH DESAI (Maharashtra): Madam, may I know whether the Minister can raise a point of order ? I want your ruling.

THE DEPUTY CHAIRMAN: I have allowed him.

SHRI M. S. GURUPADA-SWAMY: When the procedure is... (*Interruptions*)...

SHRI S.S. AHLUWALIA: Madam, we want your ruling.

THE DEPUTY CHAIRMAN: I gave my ruling. Sit down, don't talk about it, not you at least... (Interruptions)... Mr. Ahluwalia, please sit down, don't create an ugly scene again. Let me restore order in this House. Please take your seat. You are the one who should not talk about the rules. You should not talk about the rules.

SHRI M. S. GURUPADA-SWAMY: Madam, my point is under the cover of... (*Interruptions*)

THE DEPUTY CHAIRMAN: Now I want to give my ruling. The Minister who is a Member of this House can raise a point of order. This is my ruling. He is a Member of this couse as well as the Leader of this House, 261 Special

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): I cannot raise it. You are right.

SHRI M. S. GURUPADASWAMY:

Madam, under the cover of special mention, self-explanation self-defence accusation against another Member and indulging in allegations against other Members is not permitted.

SHRI N. K. P. SALVE (Maharashtra): Using the Government investigating agency to nurse your own.. (Interruptions)...

SHRI R. K. DHAWAN: I

am stating the facts that the Prime Minister's office ha interferred and tried to scuttle enquiry... (*Interruptions*)... Let the Prime Minister's office deny that they did not interfere in this matter or they did not scuttle the enquiry.

SHRI M. S. GURUPADA-SWAMY: Madam, there cannot be aberration under the cover of raising... *(Interruption)*,.,

SHlti R. K. DHAWAN: I am stating the facts.

SHRI M. S. GURUPADASWAMY:

There cannot be deviation or aberration under the cover of special mention. What the Member is doing is that he is attacking the Prime Minister; he is raising the issun of. investigation; he is raising the issue of enquiry; therefore, my sumbmission is, he is misusing his right to raise an issue under Special Mention and bringing all these matters which are not to be brought under Special Mention.

THH DEPUTY CHAIRMAN: He has raised a point of order, let me deal with it. The Chairman has permitted him. He is an affected party and he is expressing his view before the House. If he does not express it over here as Member, where will he go ? So he has been given permission. *(Interruptions)*. There is no need of clapping. I am only doing my duty. I am neither for nor against anybody. This is my duty to protect the right of the Member but I will also request Mr. Dhawan to confine himself to his personal problems. *(Interruptions)*.

SHRI M. S. GURUPADA-SWAMY: for making personal explanation, ! have no objection at all. But under Special Mention, he cannot do that. *(Interruption).*

THE DEPUTY CHAIRMAN: I requested him. He is a Member. Please take your seat after my ruling. Don't get up. (Interruption).

SHRIMATI BIJOYA CHAK-RAVARTY (Assam): The Member cannot misuse the House.

THE DEPUTY CHAIRMAN: Mrs. Bijoya Chakravarty, you must rest assured that I would be the last person to let anybody misuse this House. That s my trouble. But a Member has a right to speak about his grievances. He is doing it as a member of this House. *(Interruptions).*

SHRI R. K. DHAWAN: Madam Deputy Chairman, I have already submitted that my name has been dragged in to this. That is why I am taking the liberty apoints. My name has been dragged of sumitting these into the FIR by the Prime Minister's office by misusing the Government machinery. If they had not misused the Government machinery, my name would not have come. My point is this. They have misused the Government machinery to bring in my name. (Interruptions). What do you mean by that ? So., the Prime Minister's office has misused the Government machinery beyond all limits and prescribed norms by asking the CBI to start enquiry whereby the enquiry by the Enforcement Directorate

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[Sh. R. K. Dhawan] gets scuttled. Can the Government five any instance where such a Sling has happened in the past ? Has Mr. Ajeya Singh, who has asked under various provisions of the FERA to submit the information to Enforcement the Directorate, submitted the same so far or not and if not, what action is being taken or contemplated against him? If an ordinary citizen does not reply, they immediately go to the court. Here is the Prime Minister's son, who has asked in writing and he promised in writing that he will furnish the information, and till today he has not furnished the information. Why did'nt he submit the information ? So all this done to politically has been denigrate me, to assassinate my character and I will withstand it because I am innocent and I will prove. (Interruptions).

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh'**

THE DEPUTY CHAIRMAN: It will not go on record. When I have not permitted you.. (Interruption) SHRISUBRAMANIANSWAMY:

THE DEPUTY CHAIRMAN:

Doesn't matter. You might say anything but it is not going on record. I have not permitted you. I am not permitting any assocation. So take your seat respectfully. Without my permission, it will not go on record.

Need to bring uniformity in power supply to urban and rural areas

श्री शिवअसाद चन्पुरिया (मध्य प्रदेश): उपसभापति महोदया, मध्य प्रदेश में विद्युत की कमी के सम्बन्ध में निवेदन करना चाहता हूं कि मध्य प्रदेश के ग्रामीण अन में तीन-तीन, चार-चार दिन तक विद्युत नहीं आती जिससे विस्तान ग्रपनी

*1 ot "recorded.

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फसल के लिए सिचाई नहीं कर सकते । विद्युत की वजह से पेयजल की पूर्ति नहीं हो पाती । लोगों को पीने का पानी नहीं मिल पाता और छालों की शिक्षा में भी बद्या पड़ती हैं और इषि उत्पादन में भी बहुत बड़ी बधा उत्पन्न होती है। में प्रासन का ध्यान इस सहत्ति ग्रावश्यकता की ग्रोर आकर्षित करता हूँ कि विद्युत पूर्ति सध्य प्रदेश में सनियोजित ढैंग से की जाए और प्रामोण तथा शहरी के विं में कोई सतभेद न किया जाए ।

SHRI AJIT P. K. JOGI

(Madhya Pradesh): Madam, I am associating myself with what he said.

THE DEPUTY CHAIRMAN: Yes. But do not make any speech.

Rise in Smuggling Activities in Goa

SHRI JOHN F. FERNANDES (Goa): Madam, of late, the seacoast along Goa has become a smugglers' paradise. Smugglers' rcessels, right from Daman to Karwar, are heading towards Goa.

This year, on January 30, the Goa police seized sumuggled silver worth Rs. 1. 78 crores. Again, on February 12, the Customs seized silver worth Rs. 1. 65 crores. In both the cases, the seized silver was only part of the smuggled booty.

During the month of March, I had requested the Finance Minister, through this august House, to provide some speed-boats to the Goa Customs., I was informed by the hon. Minister that the Goa Customs are in possession of speedboats. But subsequently, my enquiries revealed that the only speedboat which was in the possesion of the Goa Customs was taken over by the Bombay Customs. Subsequent-ly, Madam, on April 19., the local fisherman, with the help of police, seized more silver worth Rs. 2. 27 crores. That vessel had sailed from Shariah to Daman and finding both Daman and Bombay hot spots owing to surveillance, had landsd in Goa.